## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.103(MAH)/2014/(T.P.) CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2016 AT 10.30 AM.

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

V/s. M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION  J. MR. SAMEER PANDIT & Advocates for Ms. ANKITA GODBOLE & the Petitioner i/b. WADLAGHANDY & Co.	SIGNATURE
2) Mayor Khandeparkar Rosp. 2,3,4,536.	

## <u>Order</u>

## C.P No. 103/397-398/NCLT/MB/MAH/2014

- 1. Ld. Counsel appeared on behalf of the Petitioner. And Ld. Counsel appeared on behalf of the R-2 to R-6.
- 2. Petitioner has filed the further affidavit in Company Application No. 4 of 2015, stating therein to have inspection of the various documents of the R-1 Company.
- 3. Interim and ad-interim orders respectively dated 17.11.2014, 12.01.2015 and 02.02.2015 are on record and the Respondents are expected to comply the directions.

- 4. Ld. Counsel appearing on behalf of the Respondents has no objection to provide the inspection and to provide the relevant copies of the documents to the Petitioner. Respondents hereby directed to give inspection and photocopies of the relevant pages to the Petitioner on or before 26th of July, 2016.
- 5. Respondents has given undertaking to file reply on or before 26<sup>th</sup> July, 2016 and Rejoinder, if any, on or before 5<sup>th</sup> August, 2016 by the Petitioner.

6. List this matter on 12th August, 2016 at 10:30 a.m. for hearing.

M. K. SHRAWAT

Member (Judicial)

Dated: 15th July, 2016.